

सिंचाई और विद्युत उपयोजी (भी हाथी):
(क) तथा (ख). उत्तर प्रदेश सरकार के लिये ऋण के रूप में ३७७ लाख रुपये की राशि, विविध विस्तार योजनाओं (मिस्लेनियस डिबेलपमेंट स्कीमज्) के लिये, निर्धारित कर दी गई है। इन विस्तार योजनाओं में सिंचाई तथा विद्युत् संबंधी योजनाएँ भी सम्मिलित हैं। उत्तर प्रदेश सरकार से चालू वर्ष की योजनाओं की सूची की प्रतीक्षा की जा रही है।

उत्तर प्रदेश सरकार ने अभी तक राम-गंगा परियोजना के लिये ४ २७ लाख रुपये की विदेशी मुद्रा के लिये प्रार्थना की है। इस राशि में से २ १५ लाख रुपये की स्वीकृति दे दी गई है।

श्री भक्त दर्शन मैं यह जानना चाहता हूँ कि क्या केन्द्रीय सरकार इस काम के लिए उत्तर प्रदेश सरकार को केवल ऋण ही देना चाहती है या और प्रकार में भी सहायता देना चाहती है ?

श्री हाथी वह जो टेकनिकल ऐडवाइस चाहे वह भी केन्द्रीय सरकार जरूर देगी।

Shri C. D. Pande: This dam was to be completed within the Second Plan period, and I know it for certain that this process of construction has been completely brought to a standstill. What is the reason? May I know whether any progress has been made in this regard?

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): It is not correct to say that it was to be completed within the Second Plan period. It was settled that only the preliminary works relating to this scheme would be done during this Plan, and the next Plan would be the construction period of this Plan.

Shri Tyagi: The hon. Minister has just now stated that the Centre have agreed to a certain amount to be given as grant or subsidy or whatever it be to the U.P. Government for a

few projects. May I know if the Jumna Hydel Scheme is also included in those projects?

Hafiz Mohammad Ibrahim: No, Sir, certainly not. That is an entirely separate subject, and it is much more expensive. That is a separate question.

श्री भक्त दर्शन क्या गवर्नमेंट के ध्यान में यह बात आई है कि यह स्कीम कई वर्षों से खटाई में पड़ी हुई है, यहाँ तक कि राम गंगा पर जो पुनः बनने वाला था, जिसके द्वारा मशीनरी बहा पहुँचने वाली थी, वह भी अभी तक नहीं बन पाया है। तो मैं जानना चाहता हूँ कि क्या केन्द्रीय सरकार उत्तर प्रदेश की सरकार को हिदायत देगी कि जल्दी में जल्दी इस काम को पूरा किया जाये ?

हाफिज मुहम्मद इब्राहीम नहीं, यह बात सही नहीं है, और किसी की तरफ से कोई गफलन नहीं हो रही है। जहाँ तक पुल का नालुक है, पुल के लिए स्टील की जरूरत थी, उस के मिलने में देर लगी। अब वह मिल गया है और उस पर काम हो रहा है।

सेठ अचल सिंह क्या मंत्री महोदय यह बताने की कृपा करेंगे कि राम गंगा प्राजेक्ट कितने बरसों में तैयार हो जायगी ?

हाफिज मुहम्मद इब्राहीम ६ सालों में बनेगी।

Service Co-operatives

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Shri P. C. Borooah:
Shri Jhulan Sinha:
Shri D. C. Sharma:
Shri Bibhuti Mishra:
Shri Sarju Pandey:
Shri Hem Raj:
Shri Nek Ram Negi:
Shri S. A. Mehdi:
Shri Kajika Singh:

Will the Minister of Community Development and Co-operation be pleased to refer to the reply given to

Starred Question No. 101 on the 4th August, 1959, and state:—

(a) whether the programme for the establishment of service co-operatives during the remaining part of the year 1959-60 has since been finalised; and

(b) if so, the details of the programme, State-wise?

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): (a) Yes

(b) The details of the programme State-wise are given in the statement laid on the Table of the Sabha [See Appendix I, annexure No 16]

Shri P. C. Borooah: May I know the amount sanctioned for the scheme so far as Assam is concerned?

Shri B. S. Murthy: The Centre and the State Governments will share in financing and giving some subsidy to the societies. The total amount for all States will be Rs 59 25 lakhs for the year 1959-60.

Shri P. C. Borooah: May I know how many of the existing societies have been reorganised by this time and how many have been newly organised?

Shri B. S. Murthy: It has been given in the statement. Twenty-three thousand sixty-eight old societies will be reorganised and 15,727 will be organised.

Shri P. C. Borooah: I wanted to know how many have been reorganised by this time.

Mr. Speaker: Is it not given in the statement there? In respect of whatever is given in the statement, the hon. Minister will say; please refer to the statement.

Shri P. C. Borooah: It is not in the statement.

Shri Hem Raj: In view of the fact that the old co-operative law is a very complicated one and the zamindars are very much harassed in getting their loans, may I know what steps have been taken to simplify that law to make the service co-operatives successful?

Shri B. S. Murthy: The State Governments have been requested to look into the matter and bring necessary amendments to the existing co-operative law.

Shri Tangamani: May I know how many out of the 500 new service co-operatives which are going to be set up in Madras have been organised? May I know the reason why there is such a low number in the programme for Madras?

Shri B. S. Murthy: This scheme has just been finalised in August 1959. It is too early to say how many have been organised or how many have been revitalised.

Shri M. R. Krishna: May I know whether the Government have created any effective machinery to assist the service co-operatives in the various States?

Shri B. S. Murthy: Yes, Sir. The Government is trying to organise supervising unions at the block levels and also district and State unions.

Dr. Ram Subhag Singh: May I know whether it will be possible at this pace to spread a network of good service co-operatives throughout the country within the fixed period of three years of which about eleven months are already over?

Shri B. S. Murthy: I think it will not be impossible provided all the Members of Parliament give their support.

Dr. Ram Subhag Singh: In what way have Government asked for the co-operation of the Members for spreading this work?

Shri Basappa: May I know how many new co-operatives have been started in Mysore?

Shri B. S. Murthy: I just stated that it is too early to find out that data

Seth Govind Das: The hon Minister has just said that instructions have been issued to the different States for changing the co-operative law. Does the hon Minister know that in very few States these laws have been changed and that the difficulties of these co-operatives are just the same as they have been so far?

Shri B. S. Murthy: I only have to say to the hon Member that co-operation is a State subject, and we have to persuade the State Governments to do the needful in the matter.

Shri Sonavane: May I know whether every village desirous of having a service co-operative society would be registered, and what would be the maximum loan that would be given in proportion to its capital?

Seth Govind Das: It takes years for registration.

Shri B. S. Murthy: It is the desire of the Government to provide a co-operative society to every village with a population of about 1,000 people and the loan will be in accordance with the share capital of the co-operative society.

Shrimati Renuka Ray: The hon Minister said that the Central Government cannot take action and it is for the State Governments, but I would like to know whether the Central Government is aware how many State Governments have actually changed or amended their laws in response to its suggestion?

Shri B. S. Murthy: I did not say the Central Government had not taken any action in the matter. As a matter of fact, last July a conference of the Ministers of Co-operation was held in Mysore, and then this question was thrashed out and all the Ministers of the States have agreed that necessary amendment to the existing co-operative law should be introduced and implemented.

Shrimati Renuka Ray: But how many have so far changed the laws? Have they taken any action?

Shri B. S. Murthy: I think the hon. Member knows that between July and November some of the State Assemblies have not met.

Shri Raghunath Sahai: From the statement it appears that 10,000 co-operative societies have been fixed as the quota for UP. I understand these societies have been formed, but I would like to know from the hon Minister whether the remarks made by the *National Herald* of UP have come to his notice, in which the paper has doubted the genuineness of the societies formed in UP. Has he examined the veracity of these remarks?

Shri B. S. Murthy: The 10,000 service co-operative societies of UP are divided as follows: 6,000 co-operatives to be reorganised, and 4,000 to be organised. I do not think a big State like UP will feel any difficulty in organising the societies.

Shri Raghunath Singh: May I know how many co-operative societies have been registered in UP, and whether it is a fact that more than eighty per cent of the applications are pending for the last four months for registration?

Shri B. S. Murthy: I shall look into it if my hon. friend gives me the information.

Shri Narayanankutty Menon: In the case of co-operative societies which require only reorganisation, what is the procedure adopted by the Central Government to reorganise them, and how far has the work progressed?

Shri B. S. Murthy: As I said the scheme has just been finalised in August, and the States are busy in implementing the recommendations.